

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.308/2018

New Delhi this the 20th day of February, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Shri Krishan Pal Singh Chauhan
Aged about 68 years, S/o Lat Shri Jagpal Singh
Retd. Assistant Post Master,
Group 'C',
R/o 410, Laxmanganj, Shiv Lok Colony,
Khurja-203131,
Distt. Bulandshahr.

-Applicant

(By Advocate: Shri A.A.Ansari with Shri Shoeb Shakeel)

Versus

1. Union of India
Through its Secretary,
Department of Posts, Ministry of Communication
Dak Bhavan, New Delhi.
2. DDG (R&P)
Department of Posts, Ministry of Communication
Dak Bhavan, New Delhi.
3. Director (VP&DE)
Department of Posts, Ministry of Communication
Dak Bhavan, New Delhi.
4. The Supdt. of Posts
Bulandshahr. -Respondents

(By Advocate: Shri K.M.Singh)

ORDER(ORAL)

Heard.

2. At the very outset, learned counsel for the applicant states that he would be satisfied if respondents are directed to decide the

applicant's representation dated 19.06.2017 by way of speaking and reasoned order.

3. In view of the limited prayer, without going into the merits of the case, the respondents are directed to examine the claim of the applicant in his aforesaid representation. The same may be done by passing a speaking and reasoned order within a period of 8 weeks from the date of receipt of certified copy of the order.

4. Accordingly OA is disposed of at the admission stage itself.

No costs.

(Praveen Mahajan)
Member(A)

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